

**Central Administrative Tribunal
Madras Bench**

OA 310/01573/2018

Dated Wednesday the 28th day of November Two Thousand Eighteen

P R E S E N T

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
&
Hon'ble Mr. R.Ramanujam, Member(A)**

M.P.P. Karthikeyan
No. 4, Vadivel Nagar
A.Kosakulam
Madurai – 625 017. .. Applicant

By Advocate **M/s. R. Malaichamy**

Vs.

1. Union of India
Rep. by the Director of Postal Services
O/o. the Postmaster General
Southern Region (TN)
Madurai – 625 002.
2. The Senior Superintendent of Post Offices
Madurai Division
Madurai – 625 002. .. Respondents

By Advocate **Mr. Su. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “1. To call for the records of the 2nd respondent pertaining to his order made in Memo No. F1/IV/2013-14 dated 23.10.2018 and set aside the same; consequent to,
- 2. direct the respondents to refund the amount recovered from the pay of the applicant, if any; and
- 3. To pass such further or other orders”

2. Learned counsel for the applicant states that the applicant has submitted an appeal dated 20.11.2018 which has not been decided yet by the Appellate Authority.

3. Accordingly counsel for the applicant states that he will be happy and satisfied if a direction is given to the respondents to decide his appeal within a time bound manner.

4. Mr. Su. Srinivasan takes notice for the respondents.

5. Accordingly the respondents are directed to decide the appeal pending before the Appellate Authority within six weeks from the date of receipt of certified copy of this order. Learned counsel for the applicant prays for the stay of the operation of the impugned order itself. As the appeal is pending, at this stage

we are not inclined to put interference in this matter. We direct the Appellate Authority to take a decision in regard to the stay of the impugned punishment order.

6. OA is disposed of at the admission stage. Nothing is commented on the merits of the case.

(R. Ramanujam)

Member (A)

AS

28.11.2018

(Jasmine Ahmed)

Member(J)